Central Administrative Tribunal Princpal Bench: New Delhi

O.A. No. 2981/2002

New Delhi this the 18th day of November, 2002

Hon'ble Dr. A. Vedvalli, Member (J)

Hriday Ram, S/o Shri Ram Newal, R/o The Manager, Govt. of India Press, Press Canteen, Ring Road, New Delhi.

Applicant

(By Advocate: Shri U. Srivastava)

Versus

The Union of India, through

- 1. The Secretary Ministry of Urban Development Govt. of India, Nirman Bhawan, New Delhi.
- The Manager, Govt. of India Press, Ring Road, Mayapuri, New Delhi.
- 3. The Secretary (Canteen), Govt. of India Press, Ring Road, New Delhi.

Respondents

ORDER (Oral)

Heard

2. The applicant, Hriday Ram, is aggrieved by the impugned order dated 30.4.2002 (Annexure A-1) issued by the respondents. He has filed the present OA claiming the following reliefs:

"In the facts and circumstances mentioned in the above paras it is therefore most respectfully prayed that the Hon'ble Tribunal may be graciously pleased to pass an order:

- a) To quash and setting aside the orders issued by the impugned respondents by vide their order No. C-18013/2/98-Vig./(30-V)dated 30.4.2002, by which the respondents rejected the claim of have applicant for regularisation in services and thereafter:
- b) Directing the respondents to consider the case of the applicant for regularisation against the vacancy with



strength of the sanctioned employees as the applicant has reached in the zone of consideration with the consequential benefits alternatively;

- To direct the respondents to consider c) the case of the applicant and for temporary status grant of of DOPT extension of the benefits instructions dated 7.6.88 read with DOPT instructions dated 10.9.93 in accordance with the relevant rules and instructions on the subject.
- allow the present OA of d) applicant with all other consequential benefits and costs.
- Any other fit and proper relief may e) also be granted.
- When the matter was taken up for admission 3. today, learned counsel for the applicant, Shri U. Srivastava, submitted that as mentioned in Para 4.8 of the OA, a post has fallen vacant due to the death of Shri Deep Chand after the said impugned order passed on 24.7.2002 and that he can be considered against the said vacancy. He also submits that the has submitted a representation to the applicant respondents in this connection (Annexure A-13) after said death of Shri Deep Chand and that the representation is still pending and still not disposed of as on date. He also submits that he will satisfied if the OA is disposed of with direction be dispose of the said respondents to the to representation within a particular time frame to be fixed by the Court.
- On a consideration of the matter, the OA is being disposed of at the admission stage itself with the following directions:

- (4)
- directed to the respondents are a) examine the aforesaid representation submitted by the applicant treating the grounds raised in the present OA also as additional grounds in the rules, relevant the of light judicial and instructions О pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this Order.
 - b) If any grievance survives thereafter, the applicant is granted liberty to approach this Tribunal again in fresh original proceedings, if so advised, in accordance with law.
- 5. OA is disposed of as above.
- 6. Registry is directed to send a copy of this OA alongwith a copy of this order to the Respondents.

(Dr.A. Vedavalli)
Member (J)

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